

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 40869 of 2014

(Arising out of Order-in-Original Nos. 3 & 4/2014 dt. 23.01.2014 passed by the Commissioner of Central Excise, Chennai-II Commissionerate, M.H.U. Complex, Nandanam, Chennai – 600 035)

M/s. Steel Firm,
New No. 70, Old No. 54, II Floor,
Sembudoss Street, Chennai – 600 001

: Appellant

VERSUS

The Commissioner of Central Excise,
Chennai-II Commissionerate,
692, Anna Salai, Nandanam,
Chennai – 600 035

: Respondent

APPEARANCE:

Shri S. Gurumoorthy, Advocate for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 40941 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)